

By e-mail

# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-63/2000/7601A

From :- Smti. Kanchan Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
✓ Smti. Anubha Das,  
Principal Judge, Family Court,  
Cachar, Silchar.

Dated Guwahati, the 20<sup>th</sup> December, 2018.

Sub:- **Casual Leave and permission to avail Winter Vacation.**  
Ref:- Your letter No. FC/Sil/2018/315 dtd. 15.12.2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for 2(two) days Casual leave 20.12.2018 and 21.12.2018 has been rejected as you have just one day Casual leave left in your credit. As such, you have been granted Casual leave for one day only i.e. on 21.12.2018. Again, your prayer to avail the entire Winter vacation w.e.f. 24.12.2018 to 31.12.2018 along with station leave permission w.e.f. the morning of 21.12.2018 till the morning of 02.01.2019, has been ~~granted~~ <sup>✓</sup> ~~rejected~~.

The District and Sessions Judge, Cachar, will remain in charge of your Court and office in your absence.

Yours faithfully,

**JT. REGISTRAR (VIGILANCE)**

7603  
Memo NO.HC.VII-63/2000/7602-1A, dated 20.12.18

Copy to for favour of information and necessary action

1. The District and Sessions Judge, Cachar, Silchar .
2. The Principal Accountant General (A&E), Assam, Beltola, Guwahat

Sd/-  
**JT.REGISTRAR (VIGILANCE)**